High Court of Karnataka, Bengaluru, Dated: 21st March, 2024

NOTIFICATION NO. HCBB - 69 / 2024

In modification of earlier Notification No. HCBB – 46 / 2024 dated 22^{nd} February 2024, the sittings of Hon'ble The Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from 22^{nd} March 2024.

S1. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mrs. Justice Anu Sivaraman	2
3	Hon'ble Mr. Justice K.Somashekar	3
4	Hon'ble Mrs. Justice K.S.Mudagal	4
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	5
6	Hon'ble Dr. Justice H.B.Prabhakara Sastry	6
7	Hon'ble Mr. Justice Krishna S.Dixit	7
8	Hon'ble Mr. Justice S.G.Pandit	8
9	Hon'ble Mr. Justice R.Devdas	9
10	Hon'ble Mr. Justice B.M.Shyam Prasad	10
11	Hon'ble Mr. Justice S.Sunil Dutt Yadav	11
12	Hon'ble Mr. Justice Mohammad Nawaz	12
13	Hon'ble Mr. Justice H.P.Sandesh	13
14	Hon'ble Mr. Justice K.Natarajan	14
15	Hon'ble Mr. Justice S.R.Krishna Kumar	15
16	Hon'ble Mr. Justice Ashok S.Kinagi	16
17	Hon'ble Mr. Justice Suraj Govindaraj	17
18	Hon'ble Mr. Justice Sachin Shankar Magadum	18
19	Hon'ble Mr. Justice N.S.Sanjay Gowda	19

20	Hon'ble Ms. Justice Jyoti Mulimani	20
21	Hon'ble Mr. Justice R.Nataraj	21
22	Hon'ble Mr. Justice Hemant Chandangoudar	22
23	Hon'ble Mr. Justice Pradeep Singh Yerur	23
24	Hon'ble Mr. Justice M.Nagaprasanna	24
25	Hon'ble Mr. Justice S.Vishwajith Shetty	25
26	Hon'ble Mrs. Justice Lalitha Kanneganti	26
27	Hon'ble Mr. Justice M.G.S.Kamal	27
28	Hon'ble Mr. Justice Rajendra Badamikar	28
29	Hon'ble Ms. Justice J.M.Khazi	29
30	Hon'ble Mr. Justice Anant Ramanath Hegde	30
31	Hon'ble Mr. Justice S.Rachaiah	31
32	Hon'ble Mrs. Justice K.S.Hemalekha	32
33	Hon'ble Mr. Justice C.M.Poonacha	33
34	Hon'ble Mr. Justice T.G.Shivashankare Gowda	34
35	Hon'ble Mr. Justice Venkatesh Naik T	35
36	Hon'ble Mr. Justice Rajesh Rai K	36

By Order of Hon'ble The Chief Justice

Sd/-(M.Chandrashekar Reddy) Registrar (Judicial)

Date: 21.03.2024

HIGH COURT OF KARNATAKA AT BENGALURU

MODIFIED SITTING LIST OF HON'BLE THE CHIEF JUSTICE AND THE HON'BLE JUDGES WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS WITH EFFECT FROM FRIDAY THE 22ND MARCH 2024

Priority will be given to old cases

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S1. No.	SITTINGS AND SUBJECTS	Remarks
1	Hon'ble The Chief Justice & Hon'ble Mr. Justice Krishna S.Dixit	
	All WPs (PIL)	
	WP Green Bench, WP arising under Laws relating to Pollution Control, Environment Protection Act, and Rules framed there under and all other Laws relating to EnvironmentPreliminary Hearing, Orders and Final Hearing	Physical hearing / Video Conferencing (optional)
	Writ Appeals from 2021 onwards - Admission, Orders and Final Hearing	
	CCC (Civil and Criminal) from 2023 onwards - Admission, Orders and Final Hearing	
	Writ Petitions (Edn-Med-Adm) - Preliminary Hearing, Orders and Final Hearing Specially assigned matters	
2	Hon'ble Mrs. Justice Anu Sivaraman & Hon'ble Mr. Justice Anant Ramanath Hegde Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing, Orders and Final Hearing	Physical hearing / Video Conferencing (optional)

	 Arbitration matters (including MFAs), Commercial Appeals and Commercial Applications from 2024 onwards Preliminary Hearing / Admissions, Orders and Final Hearing 	
	All Division Bench MFAs (except MV) - Admission, Orders and Final Hearing	
	WP (HC) - Preliminary Hearing, Orders and Final Hearing	
	Specially assigned matters	
3	Hon'ble Mr. Justice K.Somashekar & Hon'ble Mr. Justice Rajesh Rai K	
	Writ Appeals upto 2020 - Admission, Orders and Final Hearing	
	WP (S-CAT and S-KSAT) - Preliminary Hearing, Orders and Final Hearing	
	CCC (Civil and Criminal) upto 2022 - Admission, Orders and Final Hearing	Physical hearing /
	RERA Appeals - Admission, Orders and Final Hearing	Video Conferencing (optional)
	Writ and Civil Referred Case - Admissions, Orders and Final Hearing	
	Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing	
	Arbitration matters (including MFAs), Commercial Appeals and Commercial Applications upto 2023 - Preliminary Hearing / Admissions, Orders and Final Hearing	
	Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and	
	Final Hearing	

	Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Final Hearing	
	Miscellaneous Second Appeals (Division Bench matters)	
	- Admissions, Orders and Final Hearing	
	Specially assigned matters	
4	Hon'ble Mrs. Justice K.S.Mudagal & Hon'ble Mr. Justice T.G.Shivashankare Gowda	
	Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing	Physical hearing /
	Criminal Appeals under National Investigation Agency Act - Admission, Orders and Final Hearing	Video Conferencing (optional)
	Specially assigned matters	
5	Hon'ble Mr. Justice Sreenivas Harish Kumar & Hon'ble Mr. Justice S.Rachaiah	
	Criminal Appeals (Conviction) - Admission, Orders and Final Hearing	Physical hearing / Video Conferencing (optional)
	Criminal Referred cases - Admission, Orders and Final Hearing	(0100000)
	Specially assigned matters	
6	Hon'ble Dr. Justice H.B.Prabhakara Sastry & Hon'ble Mr. Justice Venkatesh Naik T	
	All Division Bench MFAs (MV) - Admission, Orders and Final Hearing	Physical hearing / Video Conferencing
	Regular First Appeals upto 2015 - Admission, Orders and Final Hearing	(optional)
	Specially assigned matters	

7	 Hon'ble Ms. Justice Jyoti Mulimani Regular First Appeals upto 2014 Admission, Orders and Final Hearing MFAs (MV and WC/ECA) upto 2016 Admission, Orders and Final Hearing Thursday and Friday at 2.30 PM RSAs – Final Hearing as per Advance List No.II Specially assigned matters 	Physical hearing / Video Conferencing (optional)
8	 Hon'ble Mrs.Justice K.S.Hemalekha WP (Labour, L-KSRTC and S-KSRTC) Preliminary Hearing, Orders and Final Hearing Execution First Appeals and Execution Second Appeals (Single Judge matters) Admission, Orders and Final Hearing Intellectual Property Rights Cases including Referred Original Suits Admission, Orders and Final Hearing Specially assigned matters 	Physical hearing / Video Conferencing (optional)

Part – B

Hon'ble The Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC) - Preliminary Hearing 'B' Group/Final Hearing
2	Hon'ble Mrs. Justice Anu Sivaraman	Writ Petition (GM) - Preliminary Hearing 'B' Group/Final Hearing

3	Hon'ble Mr. Justice K.Somashekar	Criminal Revision Petitions - Final Hearing
4	Hon'ble Mrs. Justice K.S.Mudagal	Criminal Appeals - Final Hearing
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	Criminal Revision Petitions - Final Hearing
6	Hon'ble Dr. Justice H.B.Prabhakara Sastry	Writ Petition (GM-CPC) - Preliminary Hearing 'B' Group/Final Hearing
7	Hon'ble Mr. Justice Krishna S. Dixit	SPECIALCOURTCONSTITUTEDFORDECIDINGCRIMINALMATTERSFILEDHIGHCOURT(ALLBENCHES)WHEREMEMBERSOFORCENTRALLEGISLATUREAREACCUSED
8	Hon'ble Mr.Justice S.G.Pandit	Writ Petition (GM) -Preliminary Hearing 'B' Group/Final Hearing
9	Hon'ble Mr.Justice Anant Ramanath Hegde	RFAs - Final Hearing
10	Hon'ble Mr.Justice S.Rachaiah	Criminal Revision Petitions - Final Hearing
11	Hon'ble Mr.Justice C.M.Poonacha	Writ Petition (GM) -Preliminary Hearing 'B' Group/Final Hearing
12	Hon'ble Mr. Justice T.G.Shivashankare Gowda	MFAs (MV & WC/ECA) - Final Hearing
13	Hon'ble Mr. Justice Venkatesh Naik T	Criminal Appeals - Final Hearing
14	Hon'ble Mr. Justice Rajesh Rai K	Criminal Revision Petitions - Final Hearing

NOTES:

1. Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.

2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:

- (a) All Criminal Petitions U/s 438, 439 and 482 of Cr. P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.
- (b) All Writ Petitions and Writ Appeals 5th day from the date of filing.

(c) All Civil matters – 5^{th} day from the date of filing.

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

By Order of Hon'ble The Chief Justice

Sd/-(M.Chandrashekar Reddy) Registrar (Judicial)

Date: 21.03.2024